

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20<sup>th</sup> day of May 2021

**CV CrI.M.P. No.03/2021**

Kumaresan  
S/o. Thangavel : Petitioner/Accused

/vs/

State through  
Inspector of Police, Dindigul Taluk PS., : Respondent/Complainant  
Cr. No. 987/2020

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.M.Bothumani, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s. 439 Cr.P.C. petitioner/accused prays to enlarge him on bail for the offence U/S. 380 IPC in Cr. No.987/2020 of respondent police. The occurrence took place on 4.7.2020 and the accused was remanded on 24.8.2020.

The learned counsel for the Petitioner/accused stated that the petitioner is relative of the defacto complainant, that he has not committed any offence as alleged, that only on suspicion, this false complaint has been foisted, that the petitioner belongs to respectable family, that the petitioner has no previous case, that the petitioner is having permanent abode, that the alleged property has been recovered, that there is no chance for absconding, that the petitioner was remanded on 24.8.2020 and he is in custody for the past 270 days and he prays for bail.

The learned Public Prosecutor for the State has raised serious objection by stating that on 4.7.2020, the accused stolen 6 ½ sovereigns of gold jewels from the defacto complainant.

Online submission of either side heard. Records perused. The case of the prosecution was that the petitioner committed theft of 6 ½ sovereigns of gold jewels from the defacto complainant. The learned counsel for the petitioner stated that the petitioner is relative of the defacto complainant, that only on suspicion, this false complaint has been foisted, that the petitioner has no

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previous case, that the alleged property has been recovered and that he is in judicial custody for the past 270 days and prays bail. The learned Public Prosecutor conceded that the case property has been recovered and the investigation is almost over. Considering the facts that the property has been recovered, that no previous case is pending and on considering the period of incarceration and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing, this Court inclines to grant bail to petitioner/accused with condition.

1. The petitioner/accused is ordered to be released on bail on executing his own bond for a sum of Rs.1,000/- before Superintendent of Prison concerned.
2. The petitioner/accused is directed to surrender before the learned Judicial Magistrate No.I, Dindigul **in between the period from 5.7.2021 to 19.7.2021** and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stand cancelled automatically.
3. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
5. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The Judicial Magistrate No.I, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul Taluk PS.,

Thiru.M.Bothumani, Advocate  
for the petitioner.

**The Superintendent, District Prison, Dindigul.**

To ensure social distancing, they are requested to download the order from the official web site link.